

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/1388(KB)2018  
IA(I.B.C)/798(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23<sup>RD</sup> APRIL 2024**

IN THE MATTER OF	<b>SUGESAN TRANSPORT PRIVATE LIMITED VS E. C. BOSE &amp; COMPANY PRIVATE LIMITED</b>
UNDER SECTION	<b>IBC UNDER SEC 7</b>

**Appearance (via video conferencing/physically)**

Ms. Sonal Shah, Adv. ] For the Financial Creditor  
Mr. Kushagra Shah, Adv. ]  
Mr. Aniket Chaudhury, Adv. ]  
  
Mr. Avik Chaudhuri, Adv. ] For the RP  
  
Mr. Arik Banerjee, Adv. ] For the Suspended Board  
Ms. Pujon Chaterjee, Adv. ]  
Mr. Sumit Biswas, Adv. ]  
Mr. Rajashree Bhowmick, Adv. ]

**ORDER**

1. Ld. Counsel appearing on behalf of the parties present.
2. **IA(I.B.C)/798(KB)2024:**
  - a. Rebooting of the CIRP process, the First Progress Report has been filed.
  - b. This application has been filed by the Resolution Professional to place on record the 1<sup>st</sup> Progress Report, which is placed at page nos. 76 to 179 of the application. This application is supported by an affidavit which is placed at page nos. 180 to 183 of the application. The 1<sup>st</sup> Progress Report is taken on record, and, accordingly this application is **disposed of**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**